

evidence to substantiate whatever has been stated in Annex. 3 representation. The applicant's counsel states that he has not received any letter to that effect.

Nevertheless, in the interest of justice, we feel as an interim measure it will be sufficient to direct the applicant to submit evidence with proper certificate to substantiate the averments made by him in Annex. 3 representation within a week's time from today and in that event the first respondent is directed to dispose of the representation at Annex. 3 within two weeks thereafter.

List the case for further direction on 9.8.90.

5.7.90

TWZ

Both sides are represented through counsel. The counsel for the respondents submits that no reply is necessary in this matter. The case is posted for further direction on 9.8.90 as already ordered by the court on 5.7.90.

8.8.90.

NVK & ND

9.8.90 (2) Mr MR Rajendran Nair for the applicant.
Mr PK Sureshkumar, ACGSC for the respondents.

The applicant had assailed the impugned order transferring him from Ernakulam to Kavaratti. When the case came up for hearing to-day, the learned counsel for the respondents submitted that the impugned order in so far as it concerned the transfer of the applicant has since been cancelled. In this view of the matter, the application has become infructuous.

Accordingly, the application is dismissed as having become infructuous.

9.8.90

J.O. issued on
8-7-90

8

for 8/8
CNC

Case stands posted
before Bench on 9.8.90
for direction

F.O. communicated
on 17.8.90

FILED

PPS

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